

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**Bail Application No. 1648
State Vs Ajit Singh
FIR No. 297/2020
PS Patel Nagar
U/s. 354-A IPC & Sec 10/12/14 POCSO Act**

18.08.2020

This is an application for grant of interim bail moved under Section 439 Cr.PC on behalf of applicant / accused Ajit Singh.

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.

Sh. Dinesh Malik, Ld. DLSA Counsel for applicant/accused has appeared through video conferencing through video call at his mobile no. 9810306400 called through mobile no. 9958227234 of Reader Sh. Rajesh Kumar.

The video call conference has been conducted on speaker mode so that the submissions made by Ld. Counsel for applicant/accused is visible and audible to all the persons present in the court room.

It is reported by Ld. Counsel for applicant/accused that the charge-sheet in the present matter has been filed which is pending



in the Designated Court of POCSO.

In view of the same, let the present application be sent to the Designated Court for 20.08.2020.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.08.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**Bail Application No.
State Vs Deepu Singh @ Kada
FIR No. 667/2019
PS Nihal Vihar
U/s. 304/341 IPC**

18.08.2020

This is an application moved for grant of interim bail under Section 439 Cr.PC on behalf of applicant / accused Deepu Singh @ Kada.

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.
Sh. Deepak Ghai, Ld. Counsel for applicant/accused.

Police report on behalf of ASI Shankar Singh, PS Nihal Vihar received alongwith photocopy of death certificate of Mrs. Baby Kaur who is stated to be aunt (Bua) of the applicant/accused.

By way of present application, interim bail is sought on behalf of applicant/accused Deepu Singh @ Kada stating that he has to perform last rites such as Tehravi, Shanti Path and other last rituals as the applicant/accused is very close to his aunt (Bua) Smt. Baby Kaur who was expired on 14.08.2020. It is further submitted that Smt.




Baby Kaur was having no son and for performing last rituals, presence of applicant/accused is required.

Perusal of the record reveals that the present application is not covered under the Minutes of Meeting of Hon'ble High Powered Committee of Delhi High Court.

Considering the present facts and circumstances, interim bail is granted to applicant/accused **Deepu Singh @ Kada**, for a period of 10 days from the date of his release, on furnishing a personal bond in the sum of Rs.20,000/- with one surety in the like amount to the satisfaction of Ld. Duty MM with the condition that he will not try to contact or influence the prosecution witnesses.

The applicant/accused shall surrender before court/Jail Superintendent after the expiry of period of interim bail.

Copy of order be given dasti.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.08.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**Bail Application No. 1726
State Vs Abhishek
FIR No. 110/2020
PS Tilak Nagar
U/s. 356/379/411/34 IPC**

18.08.2020

This is an application moved for grant of regular bail under Section 439 Cr.PC on behalf of applicant / accused Mahipal @ Titu.

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.

Sh. Brahmanand Gupta, Ld. Counsel for applicant/ accused has appeared through video conferencing through video call at his mobile no. 8076696598 called through mobile no. 9958227234 of Reader Sh. Rajesh Kumar.

The video call conference has been conducted on speaker mode so that the submissions made by Ld. Counsel for applicant/ accused is visible and audible to all the persons present in the court room.

Reply to the present application received on behalf of SI Anuj Mor, PS Tilak Nagar



Contd..2..

Bail Application No. 1726
State Vs Abhishek
FIR No. 110/2020
PS Tilak Nagar
U/s. 356/379/411/34 IPC

-2-

It is submitted by Ld. Counsel for applicant/accused that the allegations against the applicant/ accused are false and fabricated and nothing incriminating has been recovered from his possession. It is further submitted that the applicant/accused has been falsely implicated in the present case. On the above-stated grounds, prayer is made for release of applicant/accused on regular bail.

On the other hand, bail application is opposed by Ld. Addl. PP for the State.

I have heard the submissions made from both sides.

Recovery in the present matter has already been effected. Applicant/accused is not required for the purpose of custodial interrogation. The completion of trial would take long time, therefore, no fruitful purpose would be served by keeping the applicant/accused behind the bars.

In order to ensure peaceful and good conduct of the accused, it is deemed expedient to require the accused to mark his attendance in concerned police station for a few months.

Contd..3..



Bail Application No. 1726
State Vs Abhishek
FIR No. 110/2020
PS Tilak Nagar
U/s. 356/379/411/34 IPC

-3-

Considering the overall facts and circumstances of the case, the bail application is allowed, subject to condition that the accused will appear and mark his attendance in PS Tilak Nagar once every 14 days for next six months. If the accused fails to mark his attendance in the police station once every 14 days for next six months, his bail will be reconsidered and may be cancelled, on the report of concerned SHO.

Applicant/accused Abhishek is admitted to bail, subject to furnishing personal bond in the sum of Rs.20,000/- with one surety of like amount to the satisfaction of Ld. MM/Duty MM/Link MM.

The bail application is disposed of accordingly.

Copy of the order be sent to Ld. Counsel for applicant/accused through Whatsapp, as prayed for.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.08.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**Bail Application No. 1731
State Vs Mahipal @ Titu
e-FIR No. 12822/2020
PS Tilak Nagar
U/s. 379 IPC**

18.08.2020

This is an application moved for grant of regular bail under Section 439 Cr.PC on behalf of applicant / accused Mahipal @ Titu.

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.

Ms. Richa Verma, Ld. Counsel for applicant/ accused has appeared through video conferencing through video call at his mobile no. 9582224485 called through mobile no. 9958227234 of Reader Sh. Rajesh Kumar.

The video call conference has been conducted on speaker mode so that the submissions made by Ld. Counsel for applicant/ accused is visible and audible to all the persons present in the court room.



Contd..2..

Bail Application No. 1731
State Vs Mahipal @ Titu
e-FIR No. 12822/2020
PS Tilak Nagar
U/s. 379 IPC

-2-

IO HC Rajesh Kumar, PS Tilak Nagar is present and filed reply to the present bail application alongwith report regarding previous involvement.

It is submitted by Ld. Counsel for applicant/accused that nothing incriminating has been recovered from the possession of applicant/accused and the recovery shown has been planted. It is further submitted that the applicant/accused has been falsely implicated in the present case. On the above-stated grounds, prayer is made for release of applicant/accused on regular bail.

On the other hand, bail application is opposed by Ld. Addl. PP for the State on the ground that the applicant/accused is involved in 3-4 other criminal cases of similar nature.

I have heard the submissions made from both sides.

Recovery in the present matter has already been effected. Applicant/accused is not required for the purpose of custodial interrogation. The completion of trial would take long time, therefore, no fruitful purpose would be served by keeping the applicant/accused behind the bars.



Contd..3..

Bail Application No. 1731
State Vs Mahipal @ Titu
e-FIR No. 12822/2020
PS Tilak Nagar
U/s. 379 IPC

-3-


In order to ensure peaceful and good conduct of the accused, it is deemed expedient to require the accused to mark his attendance in concerned police station for a few months.

Considering the overall facts and circumstances of the case, the bail application is allowed, subject to condition that the accused will appear and mark his attendance in PS Tilak Nagar once every 14 days for next six months. If the accused fails to mark his attendance in the police station once every 14 days for next six months, his bail will be reconsidered and may be cancelled, on the report of concerned SHO.

Applicant/accused Mahipal @ Titu is admitted to bail, subject to furnishing personal bond in the sum of Rs.20,000/- with one surety of like amount to the satisfaction of Ld. MM/Duty MM/Link MM.

The bail application is disposed of accordingly.

Copy of the order be sent to Ld. Counsel for applicant/accused through Whatsapp, as prayed for.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.08.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**Bail Application No. 1724
State Vs Guddu Kumar
FIR No. 247/2020
PS Ranjit Nagar
U/s. 381/411/414/120B/34 IPC**

18.08.2020

This is second application moved for grant of regular bail under Section 439 Cr.PC on behalf of applicant / accused Guddu Kumar.

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.

Sh. Monty Singh, Ld. Counsel for applicant/ accused has appeared through video conferencing through video call at his mobile no. 9999988060 called through mobile no. 9958227234 of Reader Sh. Rajesh Kumar.

The video call conference has been conducted on speaker mode so that the submissions made by Ld. Counsel for applicant/ accused is visible and audible to all the persons present in the court room.

 Contd..2..

**Bail Application No. 1724
State Vs Guddu Kumar
FIR No. 247/2020
PS Ranjit Nagar
U/s. 381/411/414/120B/34 IPC**

-2-

Ld. Counsel for applicant through video call submits that he wishes to withdraw the present bail application as he has mistakenly filed the present application as the earlier bail application in the present matter of same applicant/accused is pending disposal and fixed for 01.09.2020.

In view of the submission made by Ld. Counsel for applicant / complainant, the present bail application is dismissed as withdrawn.


**(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.08.2020**

IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI

Bail Application No. 1728
State Vs Abid
e-FIR No. 007864/2020
PS Nangloi
U/s. 379/411/34 IPC

18.08.2020

This is an application moved for grant of interim bail under Section 439 Cr.PC on behalf of applicant / accused Abid.


Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.

Sh. Rakesh Tanwar, Ld. Counsel for applicant/accused has appeared through video conferencing through Cisco Webex platform, at personal room of the court.

Reply to the present bail application received.

Ld. Counsel for applicant through video call submits that he wishes to withdraw the present bail application as he has mistakenly filed the present application as the earlier bail application in the present matter of same applicant/accused is pending disposal and fixed for 21.08.2020.

In view of the submission made by Ld. Counsel for applicant / complainant, the present bail application is dismissed as withdrawn.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.08.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Aas Mohd. @ Ashu
FIR No. 337/2017
PS Punjabi Bagh
U/s. 392/397/34 IPC**

18.08.2020

**This is an application moved for grant of regular bail
under Section 439 Cr.PC on behalf of applicant / accused Aas
Mohd. @ Ashu.**

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.

Sh. Praveen Dabas, Ld. Counsel for applicant/accused
has appeared through voice call at his mobile no. 9899914199 called
through mobile no. 9958227234 of Reader Sh. Rajesh Kumar.

On request of Ld. Counsel for applicant/accused, bail
application is adjourned for 28.08.2020.



**(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.08.2020**

SC No. 2198/2020

State Vs. Deepanshu @ Fun etc

FIR No.70/2020

PS Ranhola

U/s 302/120B IPC

18.08.2020

Present : Sh. Jitender Sharma, Ld. APP for the State.

Sh. R.K. Lamba, Ld Counsel for accused Saurav Khatri has appeared through video conferencing.

Sh. S.K. Atri, Ld. Counsel for accused.

Sh. Gaurav Sharma, Ld. Counsel for Complainant.

In view of the advisory issued by the Hon'ble High Court of Delhi relating to the ongoing pandemic of Corona Virus Disease (COVID-19), the matter is adjourned for 21.09.2020.



(VISHAL SINGH)

ASJ-03, West, Delhi

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**Bail Application No. 1717, 1718, 1719, 1720, 1721, 1722 & 1723
State Vs 1. Amit @ Satish, 2. Joginder, 3. Sheila, 4. Sumit, 5.
Komal, 6. Krishna & 7. Kuldeep
FIR No. 642/2019
PS Tilak Nagar
U/s. 498A/406 IPC**

18.08.2020

**These are seven applications for grant of anticipatory
bail moved under Section 438 Cr.PC on behalf of applicants /
accused persons namely Amit @ Satish, Joginder, Sheila, Sumit,
Komal, Krishna & Kuldeep.**

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.
Sh. A K Sharma, Ld. Counsel for applicants/accused
persons.

IO not present but has sent the report / reply to bail
application.

The IO has reported that the accused persons are yet to
join investigation.

 *Contd..2..*

**State Vs 1. Amit @ Satish, 2. Joginder, 3. Sheila, 4. Sumit, 5.
Komal, 6. Krishna & 7. Kuldeep
FIR No. 642/2019
PS Tilak Nagar
U/s. 498A/406 IPC**

-2-

The FIR is dated 20.12.2019. There is no submission if IO has obtained the permission to arrest the accused persons. IO has not mentioned if he has gathered all necessary facts pertaining to present case.

In these circumstances, accused persons are directed to join the investigation as and when required by the IO/SHO concerned.

In the meantime, IO / SHO concerned are directed not to take any coercive action against the accused persons.

Put up for arguments on bail applications on 09.09.2020.



**(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.08.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**Bail Application No. 1611
State Vs Arun Robert
FIR No. 229/2020
PS Rajouri Garden
U/s. 307/34 IPC**

18.08.2020

**This is an application moved for grant of interim bail
under Section 439 Cr.PC on behalf of applicant / accused Arun
Robert.**

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.

Sh. Dinesh Malik, Ld. DLSA Counsel for applicant/
accused has appeared through video conferencing through video call at
his mobile no. 9810306400 called through mobile no. 9958227234 of
Reader Sh. Rajesh Kumar.

The video call conference has been conducted on speaker
mode so that the submissions made by Ld. Counsel for applicant/
accused is visible and audible to all the persons present in the court
room.

Reply to the present application received from SI Ajay
Kumar, PS Rajouri Garden submitting that there is threat perceptions to
the injured and public witnesses if the applicant/accused be released on
bail.



Contd..2..

State Vs Arun Robert
FIR No. 229/2020
PS Rajouri Garden
U/s. 307/34 IPC

-2-

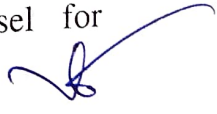
It is submitted by Ld. Counsel for applicant/accused that the wife of applicant/accused is going to give birth to a child and there is no one in the family to look after her pregnant wife.

As per the report of IO, there is threat perceptions to the injured and public witnesses and the applicant/accused has previously convicted.

It is a settled principle that interim bail could be granted to meet out the exigency or extreme need, in which the presence of the accused could not be dispensed with. The Court should not grant interim bail in a heinous case like the present one merely on the request of the applicant/accused on flimsy ground. The interim bail should not be allowed to be used by accused as substitute of regular bail.

Considering the entire facts and circumstances, I do not deem it fit to enlarge the applicant/accused on interim bail. Accordingly, the application under Section 439 Cr.P.C. for grant of interim bail moved on behalf of applicant/accused Arun Robert is dismissed.

Copy of order be sent to Ld. DLSA counsel for applicant/accused through Whatsapp, as prayed for.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.08.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Israr
FIR No. 822/2016
PS Rajouri Garden
U/s. 186/307/353 IPC**

18.08.2020

**This is an application for release of Maruti Swift VDI
moved on Superdari on behalf of applicant Mahender Singh.**

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.
Applicant Mahender Singh with Ld. Counsel Sh. Mohit
Auluck.

Reply to the present application filed on behalf of IO SI
Rajendra Dhaka submitting that mechanical inspection / investigation
qua present vehicle has been conducted.

Heard on the application for release of vehicle bearing
No. **HR-34G-2857** on Superdari made by Mahender Singh.

It is submitted by counsel for the applicant that the
applicant is registered owner of vehicle in question. Original R.C. of
the vehicle and AADHAR Card are shown to the court for
satisfaction.



Contd..2..


State Vs Israr
FIR No. 822/2016
PS Rajouri Garden
U/s. 186/307/353 IPC

-2-

The vehicle is question having Chassis No. **MA3FHEB1S00677942** and **Engine No. D13A2387315**, be released to the applicant on execution of Superdaginama to the satisfaction of IO after taking photographs of the vehicle from different angles showing Chassis and Engine number also.

The applicant shall not dispose of the vehicle without obtaining permission from this Court.

Copy of this order be given dasti.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.08.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Gajender @ Rahul
FIR No. 114/2020
PS Paschim Vihar East
U/s. 323/308/341/354/506/509 IPC

18.08.2020

This is an application moved U/s. 438 CrPC on behalf of applicant/accused Gajender @ Rahul for grant of anticipatory bail.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Sanjeev Sharma, Ld. Counsel for applicant/accused has appeared through video conferencing, through video call at his mobile no. 9868356312 called through mobile no. 9958227234 of Court Reader Sh. Rajesh Kumar.

The video call conference has been conducted on speaker mode so that the submissions made by Ld. Counsel for applicant/accused is visible and audible to all the persons present in the court room.

IO ASI Kuldeep Singh is present. Reply to the application already filed by IO.

Ld. Counsel for applicant/accused states that the matter has been compromised / settled between the applicant/accused and the complainant. IO reports that the complainant informed him today that she is not well.


Contd..2..

State Vs. Gajender @ Rahul

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FIR No. 114/2020

PS Paschim Vihar East

The complainant shall appear either in person or through video conferencing to affirm or deny the alleged settlement.

Put up for arguments on application for grant of anticipatory bail on 25/08/2020.

Till next date of hearing, IO/SHO PS Paschim Vihar East shall not take any coercive action against the applicant/accused.

Copy of this order be given to IO and be also sent to Ld. Counsel for applicant/accused through Whatsapp, as prayed for.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.08.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Aman Gautam
FIR No. 102/2020
PS Patel Nagar
U/s. 392/397/34 IPC

18.08.2020

**This is an application moved U/s. 439 CrPC on behalf
of applicant/accused Aman Gautam for grant of bail.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Sh. A.K. Jha, Ld. Counsel for applicant/accused.
IO ASI Ved Prakash Yadav, PS Patel Nagar.

As per FIR dated 01/04/2020, complainant Rakesh Rawat was robbed of his mobile phone by three offenders on 31/03/2020 at around 10:30pm. Applicant/accused Aman Gautam was arrested on 01/04/2020 from near his home at identification of the complainant. The robbed mobile phone was recovered from applicant/accused Aman Gautam. The robbery was not committed with help of any weapon. The complainant sustained simple injury (nose bleeding) because of chocking of his neck by the offenders at the time of incident.

Applicant/accused Aman Gautam has criminal antecedent in involvement in case of snatching in the year 2017.

Contd..2..




State Vs. Aman Gautam --2--
FIR No. 102/2020
PS Patel Nagar

Considering the violent nature of offence, and criminal antecedent of accused, the court deems it fit to monitor the conduct of accused by grant of interim bail before applicant/accused is admitted to regular bail.

Accordingly, subject to maintaining of peaceful and good conduct by the applicant/accused, he is admitted to interim bail of 60 days subject to furnishing of bail bond of Rs.20,000/- with one surety of like amount to the satisfaction of concerned Ld. MM/Duty MM.

The application is disposed of accordingly.

Copy of this order be given to Ld. Counsel for applicant/accused, as prayed for.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.08.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Vinod
FIR No. 340/2020
PS Nangloi
U/s. 394/397/411/34 IPC

18.08.2020

This is an application moved U/s. 439 CrPC on behalf of applicant/accused Vinod for grant of bail.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Sh. Anil Kumar, Ld. Counsel for applicant/accused.

The judicial file received from the concerned court from Ld. MM. Perused.

Arguments heard on bail from both sides.

The case against the accused is that on 12/04/2020 at around 10:00 pm, he alongwith his three accomplices robbed the complainant of cash of Rs.2,200/- and mobile phone and caused injury on his face with a sharp edged blade like weapon. The applicant/accused was apprehended on 13/04/2020 at identification of the complainant.

The commission of violent offence of robbery and causing of injury on the face of complainant with sharp weapon at late hours of night reflects professional modus operandi of the accused.

Contd..2..



State Vs. Vinod
FIR No. 340/2020
PS Nangloi


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There is direct evidence of involvement of the accused as he has been arrested upon identification by the victim. I do not deem it safe to enlarge the accused on bail. Hence, the application is hereby dismissed.

The application is disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for applicant/accused, as prayed for.

Case file be sent back to the concerned Trial Court alongwith copy of this order.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.08.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Manoj Bisla
FIR No. 309/2020
PS Patel Nagar
U/s. 498A/506 IPC

18.08.2020

**This is an application moved U/s. 438 CrPC on behalf
of applicant/accused Manoj Bisla for grant of anticipatory bail.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Sh. Sunil Chaudhary, Ld. Counsel for applicant/accused.
Complainant with Ld. counsel Sh. B.S. Mathur.
IO not present.

With the help of Ld. Counsels for the parties, the Court has mediated between the parties and assisted them in reaching an amicably acceptable solution to their domestic issues.

The applicant/accused has been advised to maintain peaceful and good behaviour with the complainant, who is his wife. The complainant has been invited by the applicant/accused to live at their matrimonial home with the promise that he will not indulge in any misbehaviour, rather he will maintain affectionate, respectful and loving behaviour with her.

The complainant promises the likewise.

Contd..2..



State Vs. Manoj Bisla
FIR No. 309/2020
PS Patel Nagar

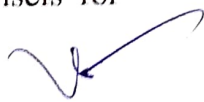
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The Court shall hear the matter again after one month with the hope of resumption of peaceful and loving relationship between the parties.

Put up for consideration on 16/09/2020.

In the meantime, IO/SHO PS Patel Nagar shall not take any coercive action against applicant/accused Manoj Bisla for NDOH.

Copy of this order be given dasti to Ld. Counsels for both the parties, as prayed for.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.08.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Karan
FIR No. 130/2020
PS Punjabi Bagh
U/s. 307/34 IPC & Section 25/27 Arms Act.

18.08.2020

This is an application moved U/s. 439 CrPC on behalf of applicant/accused Karan for grant of regular bail.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Charan Singh and Sh. Raj Kumar, Ld. Counsels for applicant/accused.

Report of IO SI Harish Yadav is perused.

Arguments heard on bail application from both sides.

Ld. Counsel for applicant/accused Karan has pointed out that Hon'ble High Court through order dated 06/08/2020 in Bail Application No. 1748/20, in present case, has granted interim bail to co-accused Vivek @ Goldy till 04/09/2020. Photocopy of order of Hon'ble High Court is perused.

In view of order of Hon'ble High Court, applicant/accused Karan is admitted to interim bail till 05/09/2020 subject to furnishing bail bond of Rs.25,000/- with one surety of like amount to the satisfaction of Ld. Duty MM.

 Contd..2..

State Vs. Karan
FIR No. 130/2020
PS Punjabi Bagh

--2--

The interim bail shall be subject to following conditions:

1. The applicant/accused shall not leave NCT of Delhi.
2. The applicant/accused shall give a live mobile number to the concerned IO and be in touch with him on a daily basis.
3. The applicant/accused shall not contact any witnesses or the complainant or his family in any manner or indulge in any activity so as to impede the trial in the case.

The application is disposed of accordingly.

Copy of this order be given dasti to IO as well as to Ld.

Counsel for applicant/accused, as prayed for.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.08.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Rohit Kumar Rathore
FIR No. 372/2018
PS Khyala
U/s. 406/420 IPC

18.08.2020

This is an application moved U/s. 438 CrPC on behalf of applicant / accused Rohit Kumar Rathore for grant of anticipatory bail.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.


Sh. Yudhvir Singh Chauhan, Ld. Counsel for applicant/accused has appeared through video conferencing, through video call at his mobile no. 9810153709 called through mobile no. 9958227234 of Court Reader Sh. Rajesh Kumar.

The video call conference has been conducted on speaker mode so that the submissions made by Ld. Counsel for applicant/ accused is visible and audible to all the persons present in the court room.

IO not present.

Issue notice of the application to IO to appear with case file on next date to assist Ld. Addl. PP and Court about the allegations and investigation.

Put up for arguments on 20/08/2020.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.08.2020

CA No. 1488/2020
Ms. Shikha Dhar Vs. Ahinsak Singh & Ors.
PS Paschim Vihar (East)
U/s. 29 Protection of Women from Domestic Violence Act.


18.08.2020

Present : Sh. Surender Singh, Ld. Counsel for appellant and Sh. Vijay Wadhwa, Ld. Counsel for R-1 have appeared through video conferencing, through CISCO WEBEX video call at their e-mail address mentioned in the application.

The video calls conference has been conducted on speaker mode so that the submissions made by Ld. Counsel for appellant and Ld. Counsel for R-1 are visible and audible to all the persons present in the court room.

R-1 to supply copy of reply to appeal to Ld. Counsel for appellant and to Court by 31/08/2020 through e-mail/Whatsapp etc.

Put up for arguments on appeal on 03/09/2020.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.08.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Akansh Upadhya @ Akanksh @ Shubham
FIR No. 668/2020
PS Rajouri Garden
U/s. 376(2)(n)/506 IPC

18.08.2020

This is an application moved U/s. 439 CrPC on behalf of applicant/accused Akansh @ Akanksh @ Shubham for grant of bail.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.


Sh. Dharmendra Kumar, Ld. Counsel for applicant /
accused.

Complainant Ms. 'S' with counsel Sh. Nagendra Singh.

IO WSI Babita, PS Rajouri Garden is present and reports that there is serious allegation that the applicant/accused has taken objectionable photographs and video clips of the complainant regarding which he attempted to extort money from the complainant. Accused has not handed over the mobile phone containing alleged photographs and video to the IO.

Accused to co-operate with the IO for the purpose of investigation.

Put up for arguments on bail application on 24/08/2020.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.08.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Ranjeet Singh
FIR No. 556/2020
PS Tilak Nagar
U/s. 354/354A/328 IPC

18.08.2020

**This is the second application moved U/s. 439 CrPC
on behalf of applicant / accused Ranjeet Singh for grant of bail.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. U.K. Giri, Ld. Counsel for applicant/accused.

IO ASI Bhom Singh, PS Tilak Nagar, is present and states that the statement of complainant is yet to be recorded U/s. 164 CrPC.

On request of Ld. Counsel for applicant/accused, put up for arguments on bail application on 26/08/2020.



**(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.08.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Sachin Gupta
FIR No. 385/2020
PS Tilak Nagar
U/s. 498A/306 IPC

18.08.2020

This is the second application moved U/s. 439 CrPC on behalf of applicant / accused Sachin Gupta for grant of bail.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Sh. Komal Sharma, Ld. Counsel for applicant/accused.
IO SI Harish Chander, PS Tilak Nagar, is present with case file. IO has filed reply to the application.

The charge-sheet is stated to have already been filed in the court of Ld. MM and is awaiting committal to Sessions Court.

The copy of charge-sheet has already been supplied to Ld. Counsel for applicant/accused.

At this stage, Ld. Counsel for applicant/accused submits that he wants to withdraw the present bail application. In view of statement of Ld. Counsel for applicant/accused on the application, the present bail application is hereby dismissed as withdrawn.

The application is disposed of accordingly.



**(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.08.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Lokesh Bansal
FIR No. 646/2020
PS Paschim Vihar West
U/s. 376/354/506 IPC

18.08.2020

**This is an application moved U/s. 438 CrPC on behalf
of applicant/accused Lokesh Bansal for grant of anticipatory bail.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Pradeep Rana and Sh. Jhunjar Singh, Ld. Counsels
for applicant/accused.

Complainant/prosecutrix M/s. 'S' with Ld. Counsel Sh.
Manish Pathak.

IO WSI Anita Kumari, PS Paschim Vihar West.

Arguments heard on application for grant of anticipatory
bail from both the parties and from Ld. Addl. PP for the State.

1. The facts of the case in brief are that the complainant met
applicant/accused in the year 2016 for the purpose of decoration of a
banquet hall. Their meeting turned into friendship. The
applicant/accused developed visiting terms with family of the
complainant. The applicant/accused allegedly represented himself to
be a bachelor and was taking care of his sister-in-law (bhabhi) and her
three children since his elder brother had expired.

 Contd..2..

State Vs. Lokesh Bansal
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PS Paschim Vihar West

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2. In August 2018, the applicant/accused met complainant at Radisson Hotel, Paschim Vihar, where he proposed marriage to her and threatened that if she refused, he would commit suicide and would also kill her. The accused established physical relation with her in the hotel without her willingness. He stated that he had started considering her as his wife. He also threatened to make video recording and photographs of their sexual act public on a porn site.

Thereafter, applicant/accused took the complainant to various hotels on several occasions and established sexual relations with her on pretext of marriage. On 27/10/2018, on the occasion of *Karwachoth* accused put vermilion on her forehead and performed a fake marriage ceremony with her.

3. In February 2019, accused took complainant and her mother to Thailand for their purported honeymoon. Accused also took gold ornaments of complainant's mother on the pretext of getting good price for them but did not return ornaments or money.

4. Complainant discovered (date not mentioned) that accused was actually aged 44 years, married and had three children. In the meantime, the complainant twice became pregnant due to sexual assaults committed by the applicant /accused. In May 2019 and

Contd..3..



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January 2020, applicant/accused forcibly administered some medicine to her that caused her miscarriage.

5. Applicant/accused had parked a Toyota Fortuner Car outside complainant's house that he was not removing despite her repeated requests. Applicant/accused told complainant that it was her birthday gift.

6. Complainant married one known person namely Shashank in February 2020. On 25/02/2020, accused called complainant again at Raddison Hotel, Paschim Vihar, and forcibly established sexual relation with her. He assured her that he will delete all her objectionable photographs and videos. The applicant/accused gave a cheque of Rs.3,50,000/- to complainant's mother in lieu of gold jewellery taken from her. Thereafter, applicant/accused kept troubling the complainant and solicited sexual favours from her. The applicant/accused also lodged a false complaint against the complainant that she took away his Fortuner Car and was extorting Rs.20 lakh for the Fortuner Car.

7. Ld. Counsel for applicant/accused argued that applicant/accused has been falsely implicated by the complainant. Complainant had long standing consensual courtship / sexual

Contd..4..



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relationship with the applicant/accused. The applicant/accused never falsely represented that he was a bachelor. The FIR itself reveals that applicant/accused is 44 years old and could not look like a bachelor.

8. Ld. Counsel for applicant/accused argued that the complainant never complained of the alleged sexual assaults in the year 2016-2019, neither reported the alleged pregnancy and miscarriage. Rather, the complainant made the applicant/accused spend huge money on her and her family. The facebook status and updates of the complainant revealed that since year 2012 she was in a relationship with Shashank, with whom she finally married in February 2020.

9. The applicant/accused has submitted that complainant and her husband Shashank (earlier boyfriend) kept extorting money from her on one pretext or the other. They also took away his Toyota Fortuner Car No. DL-8C-AX-3714 and made him hand over a cheque of Rs.3,50,000/- on 11/02/2020. They demanded Rs.20 lakh to release his Fortuner Car. When he could not bear with the extortion, he filed complaint dated 14/03/2020 at PS Keshav Puram. He obtained his Fortuner Car back from the complainant with police help. He also handed over his mobile phone to the IO to facilitate investigation.

Contd..5..

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10. The reply of IO reflects that when she analyzed the mobile phone of complainant, she came to know that complainant had a Whatsapp group of couple kitty in which complainant and Shashank were members as a couple. The said group was in existence much before August 2019. The report of IO confirms that applicant/accused spent money on complainant and her family members. IO has obtained details of all the hotel bookings, air tickets, bank details and mobile details of complainant, her family members and the applicant/accused.

11. Considering the long standing courtship/sexual relations between the parties, highly delayed reporting of alleged sexual assaults, amount transferred by applicant/accused to complainant and her family, prior complaint of applicant/accused related to the Toyota Fortuner Car and the fact that IO has collected all the relevant information, facts and mobile phone from the parties, no fruitful purpose will be served by taking applicant/accused into judicial custody. Custody of accused is not required the purpose of interrogation as he has already furnished all relevant material to the IO. Accordingly, without commenting upon merit of the case, the application is allowed.

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PS Paschim Vihar West

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In the event of arrest, accused Lokesh Bansal shall be admitted to anticipatory bail subject to furnishing bail bond of Rs.25,000/- with one surety of like to the satisfaction of IO/SHO, PS Paschim Vihar West.

The application for anticipatory bail is disposed of accordingly.

Copy of this order be given dasti to the IO and to Ld. Counsel for applicant/accused, as prayed for.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
18.08.2020